

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D. A. No.
T. A. No.

406

199 2

DATE OF DECISION 19.1.93

K.J. Peter Applicant (s)

Mr. T. Ravikumar Advocate for the Applicant (s)

Versus

Union of India represented by
Secretary, Ministry of Communications, Respondent (s)
New Delhi and others

Mr. Ajith Narayanan for R 1 & 2
Mr. D. Sreekumar, GP for R-3 Advocate for the Respondent (s)

CORAM :

The Hon'ble Mr. S. P. MUKERJI, VICE CHAIRMAN

The Hon'ble Mr. N. DHARMADAN, JUDICIAL MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? Yes
4. To be circulated to all Benches of the Tribunal? Yes

JUDGEMENT

MR. S. P. MUKERJI, VICE CHAIRMAN

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None present for the application We had heard
arguments of learned counsel for both parties in part on
12.1.93 and the learned counsel for respondents were
directed on that day to produce the results of the
selection made for the post of EDBPM, Andikadavu. He has
produced the results today which shows that the applicant
also has been considered for in the selection but Shri N.R.
Balakrishnan who is a graduate and found to be meritorious
has been selected for the aforesaid post.

2. In the main application, the relief sought by the
applicant was to direct the respondents to consider the
applicant for appointment to the post. The applicant
was considered for the aforesaid post under the interim

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direction of this tribunal and irrespective of the status that he was having while working as a substitute or on a provisional basis, ^{before} in that selection, the fact remains that he has not been selected on merits. Accordingly, the application does not survive and it is dismissed.

3. There shall be no order as to costs.

N. Dharmadan

19.1.93

(N. Dharmadan)
Judicial Member

S. P. Mukerji

19.1.93

(S. P. Mukerji)
Vice Chairman

19.1.93

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